

of castings and forgings required by the automotive Sector.

**Location of Sick Industries in West Bengal**

\*138. SHRI SOMNATH CHATTERJEE: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) whether it is a fact that maximum number of sick industries are situated in West Bengal;

(b) if so, how many of them applied to avail the facility of the relaxation of tax given in the budget of 1977, for reviving from the sickness; and

(c) in how many industries was it granted and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Yes, Sir. According to the Reserve Bank of India, West Bengal accounts for 82 out of 344 sick industrial undertakings, as on 31st December 1978.

(b) Four applications under Section 72-A of the Income Tax Act, 1961 were received.

(c) Only one application was recommended for approval of Central Government by the Specified Authority under Section 72-A of the I T. Act, for amalgamation of M/s. J. K. Steel Industries Ltd., with M/s J. K. Synthetics Ltd.

**Lock-ups in Courts of Patiala House and Tis Hazari and Shahdara**

\*139. SHRI JHARKHANDE RAI:  
SHRI KRISHNA PRATAP  
SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item ap-

pearing in *Indian Express* dated February 20, 1980 about the lock-ups in the courts of Patiala House, Tis Hazari and Shahdara;

(b) if so, Government's reaction thereto; and

(c) what measures are proposed to be taken to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) and (c). So far as the lock-ups in Patiala House are concerned, the Public Works Department of Delhi Administration has already prepared a plan of enlarging the lock-ups, both male and female. The plan has been submitted to the High Court for approval on 28-12-1979.

In the Tis Hazari lock-ups, the re-wiring with surface conduit was done 6 months back, and a recent inspection has indicated that the wiring is perfectly alright. Bulbs have also been replaced. So far as the Shahdara lock-up is concerned, it is presently in a hired building, but since a new building is coming up, the Courts and consequently the lock-up will be shifted there.

**Directives to Autonomous Civic Bodies in Delhi on Demolition of Illegal Construction**

\*140. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Home Ministry has directed all autonomous civic bodies in Delhi to seek clearance from the Lt. Governor or the Ministry before demolitions of illegal constructions are undertaken; and

(b) if so, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). Instructions have been issued by the Delhi Administration to